#### LOK SABHA

#### **UNSTARRED QUESTION NO. 1158**

#### TO BE ANSWERED ON 9TH FEBRUARY, 2023

#### Status of CGD Networks

#### 1158. SHRIMATI MAHUA MOITRA:

### पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the targets promised versus target achieved under City Gas Distribution (CGD) Networks, entity and year-wise;

(b) the action taken by the regulator for non-achievement of targets;

(c) whether there are complaints that CGD entities are placing gaslines in or near buildings and claiming connections to every household while many such lines are not even charged and if so, the details thereof;

(d) whether any action has been/is being taken by the Petroleum and Natural Gas Regulatory Board (PNGRB) in this regard, if so, the details thereof and if not, the reasons therefor; and

(e) the status of creation of the Transport System Operation and unbundling of GAIL?

#### ANSWER

## पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली)

# MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAMESWAR TELI)

(a) to (d) Establishment of Compressed Natural Gas (CNG) station and providing Piped Natural Gas (PNG) connections are part of the development of City Gas Distribution (CGD) Network and the same is being carried out by the entities authorized by Petroleum and Natural Gas Regulatory Board (PNGRB). After completion of 11A bidding round PNGRB has authorized 295 Geographical Areas (GAs) potentially covering about 98% of the population and 88% of the total Geographical Areas of the Country spread over around 630 Districts in 28 States / UTs.

CNG stations are commissioned and PNG connections are provided by the authorised CGD entities as per the Minimum Work Plan (MWP) mandated by PNGRB and Techno Commercial Feasibility. PNGRB takes action in line with PNGRB Act and Regulations framed thereunder in case of default in achievement of the MWP targets by the CGD entity. As on 30.11.2022, authorized entities have established 4918 CNG Stations and provided 102.03 Lakh PNG connections against the MWP target of 597 CNG stations and 10,984,558 PNG connections respectively.

Achievement of MWP target for domestic PNG connection by the authorised entities are considered only against the fulfilment of conditions prescribed, including laying of pipeline in or around the household and installing other allied equipment by the entity. Charging of such PNG connection is subject to the commercial agreement between the authorized entity and the customer.

Under PNGRB Act, the Board shall have jurisdiction to receive any complaint from any person and conduct any inquiry and investigation connected with the activities relating to petroleum, petroleum products and natural gas on contravention of retail service obligations, marketing service obligations and display of retail price at retail outlets. Any complaint received by PNGRB is disposed as per the provisions of the Act and regulations framed thereunder.

(e) Currently, there is no proposal for unbundling of Gas Authority of India Limited (GAIL). Stake holder consultation for creation of Transport System Operator (TSO) has since been initiated. The structure and function of TSO is predicated upon the outcome of comments received during the stake holder consultation and evolution of gas market in the country.